HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 11533 of 2026

Harish Chandra

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite Party(s)

Counsel for Applicant(s) : Rakesh Kumar Mishra, Vijay Kumar Ojha

Counsel for Opposite Party(s) : G.A.

Court No. - 70

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.351 of 2026 under Sections 318(4), 336(3), 338, 340(2) of B.N.S., Police Station Civil Lines, District Prayagraj, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.

3. Learned counsel for the applicant submits that the allegation against the applicant is of obtaining enrollment in the Bar Council of Uttar Pradesh on the basis of a fake Law degree. Learned counsel states that assuming without admitting that the allegations made in the F.I.R. are correct, no offence under Section 338 of the B.N.S. is made out, as the Law degree cannot be considered to be a valuable security.

4. Shri Ashok Kumar Tiwari, Learned counsel appearing for the Bar Council of Uttar Pradesh, prays for and is granted a short time to obtain necessary instructions.

5. Put up as fresh on 19.11.2026.

6. Taking note of the fact that the applicant is a 65 year old man and prima facie the argument with respect to imposition of Section 338 B.N.S.

appears to be sound, a case for grant of interim anticipatory bail is made out.

7. On the next date, the name of Shri Ashok Kumar Tiwari, Learned counsel appearing for the Bar Council of Uttar Pradesh, shall be printed in the cause list as counsel for the informant.

8. Till the next date of listing, in the event of arrest of the applicant-**Harish Chandra**, involved in the aforesaid case, he shall be released on interim anticipatory bail on his furnishing a personal bond and surety to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

9. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant.

(Rajiv Lochan Shukla,J.)

November 3, 2026
A. Pandey

Digitally signed by :-
ANAND PANDEY
High Court of Judicature at Allahabad